

\*

ITEM NO.3

COURT NO.12

SECTION II

S U P R E M E      C O U R T    O F    I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4876/2011

(From the judgement and order dated 04/04/2011 in  
No.20/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CACRL

SANJOY NARAYAN EDITOR IN CHIEF HINDUSTAN

Petitioner(s)

VERSUS

HON. HIGH COURT OF ALLAHABAD THR. R.G.

Respondent(s)

(With appln(s) for stay and office report)

Date: 24/08/2011      This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)      Mr. A. Sharan, Sr. Adv.  
                                 Mr. Amit Anand Tiwari, Adv.

For Respondent(s)      Mr. Ravi Prakash Mehrotra, Adv. (NP)  
                                 Mr. Vibhu Tiwari, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Adjourned to 30.8.2011 since                      the    counsel    for    the  
respondent is stated to be indisposed.

(NAVEEN KUMAR)  
COURT MASTER

(RENU DIWAN)  
COURT MASTER